

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE THIRTEENTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT APPEAL NO: 1391 OF 2024

Writ Appeal under clause 15 of the Letters Patent preferred against the Order dated 27-09-2024 in W. P. No. 26782 of 2024. on the file of the High Court.

Between:

Sanjay Dara, S/o: D.S. Narayana, Aged about 53 years, Occ. Business,
R/o 10-4-35/14, Humayunagar, Hyderabad - 500028, Telangana.

...APPELLANT

AND

1. The State of Telangana, Rep by its Principal Secretary Revenue Department, Dr. B. R. Ambedkar Telangana Secretariat, Hyderabad.
2. The District Collector, Medchal-Malkajgiri District.
3. The Revenue Divisional Officer, Keesara Divison, Medchal-Malkajgiri District.
4. The Tahsildar-cum-Sub Registrar, Medchal Mandal, Medchal-Malkajgiri District.

...RESPONDENTS

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Order dated 27-09-2024 passed in WP No.26782 of 2024 in the interest of justice.

Counsel for the Appellant: SRI P. BHANU PRAKASH

**Counsel for the Respondents: SRI MURALIDHAR REDDY KATRAM,
GP FOR REVENUE**

The Court made the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.1391 of 2024

JUDGMENT: *(Per the Hon'ble Sri Justice J. Sreenivas Rao)*

This intra court appeal has been filed by the appellant invoking the provisions of Clause 15 of the Letters Patent aggrieved by the order dated 27.09.2024 passed by the learned Single Judge in W.P.No.26782 of 2024, by which the writ petition filed by the appellant was dismissed.

2. Heard Mr.P. Bhanu Prakash, learned counsel for the appellant, and Mr.Muralidhar Reddy Katram, learned Government Pleader for Revenue appearing for the respondents.

3. **Brief facts of the case:**

Facts giving rise to filing of this writ appeal briefly stated are that the appellant is the absolute owner and possessor of land admeasuring Ac.0-05.25 gts., equivalent to 636 sq. yards, in Sy.Nos.249, 249/1 and 250/A/AA/E/EE situated at Gundlapochampally Village and Gram Panchayat, Medchal

Mandal, Medchal-Malkajgiri District, and the same was purchased through registered sale deed dated 17.12.2003. The appellant submitted a representation to respondent Nos.2 and 4 on 13.09.2024 requesting them to mutate his name in the revenue records and issue e-pattadar pass book under the provisions of the Telangana Rights in Land and Pattadar Pass Books Act, 2020 (hereinafter referred to as 'ROR Act'). When respondent Nos.2 and 4 have not taken any steps to consider the above said representation, he approached this Court and filed W.P.No.26782 of 2024. Learned Single Judge dismissed the said writ petition on the ground that the subject property falls within the Gundlapochampally Municipality and the same is not an agricultural land and the provisions of the ROR Act is not applicable. Hence, the present writ appeal.

4. **Submissions of learned counsel for the appellant:**

Learned counsel for the appellant submitted that the nature of the subject property is still continued as an agricultural land and the provisions of ROR Act are applicable. He further submitted that respondent Nos.2 and 4 have not

passed any order on the representation dated 13.09.2024 till date.

5. Submissions of learned Government Pleader for Revenue:

Per contra, learned Government Pleader submitted that the provisions of the ROR Act are not applicable to the subject property. However, as the application submitted by the appellant dated 13.09.2024 is still pending, respondent Nos.2 and 4 will consider the same in accordance with law.

Analysis:

6. Admittedly, the application submitted by the appellant dated 13.09.2024 for mutation of his name in the revenue records and issuance of e-pattadar pass book is still pending consideration before respondent Nos.2 and 4. In view of the submissions made by the learned Government Pleader, this Court without expressing any opinion on merits of the case, respondent Nos.2 and 4 are directed to consider the application submitted by the appellant dated 13.09.2024 and pass

speaking order within a period of one month from the date of receipt of a copy of this order.

7. Accordingly, the writ appeal is disposed of with the aforesaid modification. No costs.

Miscellaneous applications pending, if any, shall stand closed.

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SD/-I. NAGALAKSHMI
DEPUTY REGISTRAR

SECTION OFFICER

To,

1. The Principal Secretary Revenue Department, Dr. B. R. Ambedkar Telangana Secretariat, The State of Telangana, Hyderabad.
2. The District Collector, Medchal-Malkajgiri District.
3. The Revenue Divisional Officer, Keesara Divison, Medchal-Malkajgiri District.
4. The Tahsildar-cum-Sub Registrar, Medchal Mandal, Medchal-Malkajgiri District.
5. One CC to Sri P. Bhanu Prakash, Advocate [OPUC]
6. Two CCs to GP for Revenue, High Court for the State of Telangana, at Hyderabad [OUT]
7. Two CD Copies

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GJP

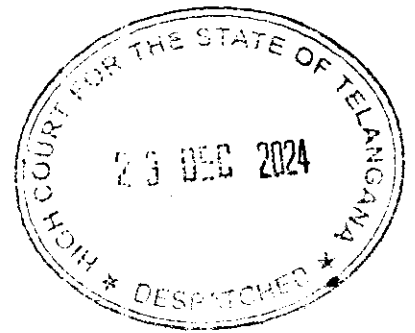
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HIGH COURT

DATED:13/12/2024

JUDGMENT

WA.No.1391 of 2024



DISPOSING OF THE WRIT APPEAL

WITHOUT COSTS

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23/12/24

10 copies.